

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-1071(ND)/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2018.**

**NAME OF THE COMPANY: M/s. State Bank of India V/s. M/s. Shri Shyam  
Ji Ahrico Exports Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

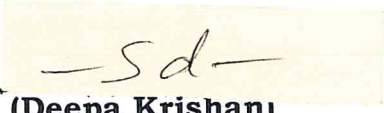
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present: Mr. Bharat, Advocate for the Respondent**

**ORDER**

Though the Corporate Debtor was proceeded ex-parte vide order dated 19.11.2018, Mr. Bharat, Advocate has appeared on their behalf and prays for an adjournment.

As none is present on behalf of the Financial Creditor, adjourned to 18<sup>th</sup> December, 2018.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**